239

Soviet buying organisations had suspended purchases from India some time. They have since resumed purchases from India of leather leather goods.

## Purchase of Match Boxes produced by Tiny hand-made Units

5470. SHRI K. T. KOSALRAM: Will the Minister of CIVIL SUPPLIES be pleased to state the steps that have been taken by Government to ensure that the Super Bazars in the country purchase match-boxes produced by the tiny hand made units both in the cooperative sector and also under the Khadi and Village Industries Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLES (SHRI BRAJA MOHAN MOHANTY): Central Government has not issued any specific instructions in this regard. However, on the basis of available information some State Governments are promoting the sales of matchboxes produced in the decentralised sector through Fair Price Shops. Cooperatives etc. Super Bazar, Delhi is marketing match boxes produced in the decentralised sector. Khadi Village Industries Commission has set up its own match marketing depots in most of the States.

12.00 hrs.

(Interruptions)

Re: QUESTIONS OF PRIVILEGE

PROF. MADHU DANAVATE (Rajapur): Sir, I had given you notice of a privilege motion against Mr. C. P. N. S'ngh, who has lowered the dignity of this House by making an unfounded allegation against Mrs. Margaret Alva strictures have been and almost passed by the Chairman of the Rajya Sabha.

अध्यक्ष महोदय : आपरे मभ्डे दिया है । प्रोफेसर साहव जाप दीठये । आपने मुभ्ते लिसकर |दिया है, आपका जवाब दे रहा हुं, आप बैठिये।

(व्यवधान)

श्री मनीराम बागड़ी (हिसार) : माननीय अध्यक्ष महोदय, . . . ।

अध्यक्ष महादय : आपका भी जवाब दे रहा हूं।

श्री मनीराम बागड़ी : मेरे दो हैं।

**अध्यक्ष महादेश :** दोनों का जवाब दे रहा हूं।

श्री अटल बिहारी बाब पेयी : मेरा भी मांशन हैं।

अध्यक्ष महादय : हां जी, आपका भी

श्री मनीराम बागड़ी : पहले मेरा है, दोनों का जवाब दोना है।

अध्यक्ष महोदय : पहले तो आपका जवााव दांगा . . .

## (व्यवधान)

श्री मनीराम बागड़ी : अध्यक्ष महादेय, हरिकेश बहाद र 2-3 बार आपसे मिले हैं और भुष्टाचार के बारे में प्रधान मंत्री जी सं . . . (व्यवधान)

श्री मोतीभाई आर. चौधरी: अध्यक्ष

अध्यक्ष महोदय : आपसे तो भैंने बात की थी ?

## (व्यवधान)

अध्यक्ष महादय : ठीक है, आपसे दाबारा बात कर लोंगे। जब मैं खड़ा हा तो आप बैठ जाइए ।

श्री हरिकेश बहादर (गोरखपुर) : अध्यक्ष महादय, पिछली सरकार के आदेशों का पालन करने की वजह से सी.बी.आई. के के अधिकारियों का ट्रांसफर हो रहा है. . . . (व्यवधान)

MR. SPEAKER: Nothing, nothing. Please sit down.

Shri Mani Ram Bagri has drawn attention through a notice under Rule 222 to the allegations made in the other House about a Member of our House having evaded custom duty, thereby lowering the dignity of this House.

I have carefully gone through the proceedings of Rajya Sabha and I find that both the allegations and the name of the Member were withdrawn by the Member concerned and the name was also expunged by the Chairman. There is therefore, hardly any matter to proceed under Rule 222 and I am, therefore, unable to give my consent under that Rule.

PROF. MADHU DANDAVATE: I had raised another issue.

श्री अटल बिहारों वाजपेयी (नई दिल्ली): इस मामले में मुक्ते एक बात कहनी है।

DANDAVATE: PROF. MADHU That was on a different issue.

श्री अटल विहारी वाज्येयी: इसमें मंबरका हाली नाम एक्सपंज किया गया है, वह में बर इस सदन का है, यह चीज एक्स-पज नहीं की गई है।

MR. SPEAKER: I have given my ruling. You can again come to me. I will satisfy you. Please sit down.

THE MINISTER OF FINANCE SHRI R. VENKATARAMAN): It has been expunged.

अध्यक्ष महोदय : दोस्य , दूसरा ही भी अटल बिहारी जी, श्री मनीराम जी और प्रो. मधु दण्डवते जी, तीन ने सान-हानि के दार में सदन में लिखकर दिया है।

श्री अटल बिहारी बाज्येयी : आप पहले र्न तो लें। आप अपनी दलिंग दें दंगे, फिर इसके बाद आप बोलने नहीं दंगे। पहले बोलने दीजिए।

अध्यक्ष महादय : आपने मुक्ते लिखकर दिया है।

श्री अटल बिहारी बाजपेयी : लिखकर तो दिया है, लोकिन उसमें हमने सारी बातें नहीं लिखी हैं।

अध्यक्ष महादय : यह तो आपने कही नहीं लिखा।

PROF. MADHU DANDAVATE: In the past, before the ruling was given by the Speaker on such a sensitive issue, we were always allowed...

(Interruptions)

श्री अटल बिहारी बाजपेयी : हमें आप कस तो बनाने दीजिए ।

अध्यक्ष महादय : आपने मभ्ने लिखकर दिया है, कारा मैंने पढ़ा है, पूरी चेप्टा की है. . । मेरी बात तो मुनिए, आप डेठ जाइए ।

PROF. MADHU DANDAVATE: I will take a minute if you do not mind. My submission is that in the past on any sensitive issue concerning the dignity of the House when the notice of a privilege motion was given, always we were given an opportunity to put forward our point of view and then only the Speaker has given his ruling or he has kept the matter under...

(Interruptions)

MR. SPEAKER: I do it after a very careful study of the precedents, rules, regulations and traditions.

(Interruptions)

PROF. MADHU DANDAVATE: Please do not get up so early.

अध्यक्ष महोदय : मौने पढ़ा ही, आप वैठिए, मेरी बात मनिए।

आचार्य भगवान वेव (अजमेर) : अघ्यक्ष महादय, आप रूड़ हर, ये भी खड़े हैं।

अध्यक्ष महोदय : आप क्यों बीच में दोल रहे हैं, मैं देखांगा।

244

PROF. MADHU DANDAVATE: When you get up, you gag our mouth.

MR. SPEAKER: No, Sir.

PROF. MADHU DANDAVATE: Kindly take your seat and let us argue our case.

**अध्यक्ष महींदरा**: आप मुक्ते कहते हैं, लिखाकर दोते हैं, उसी के अनुसार मैं काम करता हूं।

PROF. MADHU DANDAVATE: For your information.

श्री अटल बिहारी वाजपेयी: पूरी बात सून लीजिए। उस दिन की कारवाई हम ने अपने पत्र के साथ लगाई नहीं थी। चेयर-मैन साहब ने राज्य सभा में क्या कहा...

अध्यक्ष महोद्या: मैंने वह सब पढ़ लिया है और पढ़ कर ही मैं रूलिंग दे रहा हू।

श्री अटल बिहारी ग्राजपेयी: मैंने भी पढ़ा है। इस में एक आवजवेंकन है जिस की तरफ में आपका ध्यान दिलाना चाहता हू।

THE MINISTER OF COMMUNI-CATIONS (SHRI C. M. STEPHEN): I rise on a point of order under Rule 354.

PROF. MADHU DANDAVATE: Is he Minister Incharge of a Point of Order?

SHRI C. M. STEPHEN: Rule 354. I am rising on a point of order under Rule 354.

श्री मनी राम बागड़ों (हिसार)ः पहले टोनीफोन ठीक करों।

श्रीसी. एम. स्टोफनः टोलीफोन पाकेट में रखों।

अध्यक्ष महोदयः आप वैठिये । दूसरो हाउस की कारवाई है।

This pertains to the 'Karyavahi or proceedings of the other House. Rule  $354\ldots$ 

SHRI C. M. STEPHEN: 354. That is what I am saying.

MR. SPEAKER: That is what I am saying.

में एक और बात कहना चाहता हूं। मेरी बात सून लीजियं प्रोफेसर साहब और वाजपंथी जी। अगर आपने थांड़ी सी हीर वारस शाह पढ़ी होती तो यह बात नहीं करते। पढ़ी नहीं हैं। उस में एक जगह आता है:

वारेस शाह पैयां आदतां नहीं जांदियां, चाहे कठिये पैरियां पैरियां नी सार सू नई मिठ्ठे चाहे संड सूटिये बोरियां बोरियां नीं।

PROF. MADHU DANDAVATE: You have said such a nice thing that we do not follow anything.

MR. SPEAKER: He says that the habits formed by tradition become so orgrained in a man that they cannot be erased. In the same way saline water well cannot be made sweet by putting sugar in it. In the same way ....With all respect to the President.

श्री अटल बिहारी वाजपेयी : उनके लिए कह रहें हैं आप ?

अध्यक्षः महोषयः अाप देखें उनके वालदंन ने उनका नाम रखा हिदाय-तुल्ला । वह जिस्टिस बन गए । चीफ जिस्टिस बन गए । उम्र रसीदा है, बुजुर्ग है, बहुता एक्सपीरियंस्ड हैं । हिदायत का अर्थ है एडवाइस करना , हिदायत करना ।

SHRI C. M. STEPHEN: Let us not make any reference to the Vice-President.

प्रो. मधु वंडदतेः राम का मतलब है राम राज्य।

Please allow us.

अध्यक्ष महोवयः यथा नाम तथा गुणा। अगर उन्होंने थोड़ी सी एडवाइस किसी को देदी तो यह कोई स्ट्रिक्चर थोड़े ही हैं? This is not a stricture at all.

(Interruptions)

PROF. MADHU DANDAVATE: Why do you give your ruling. Let us argue that point.

MR. SPEAKER: No, no. This is not a ruling. I am just quoting. If you want my ruling, I am prepared with my ruling. I have gone through that.

(Interruptions)

श्री अटल बिहारी दाजपेयी: मंत्री महा-दय पर आक्षेप हैं।

श्री मनी राम बागड़ी: मंत्री जी जो आप निहाज कर रहे हैं। दजीर क्से खड़े हो गये हैं और बात कर रहें हैं। आप जब खड़े हैं तो वह कौसे खड़े हो सकते हैं। मंत्री को करों उस तरह से खड़े हो कर बोलने का अधिकार पहुचता है? हम भी नहीं बैठमें जब तक वह खड़े रहमें।

PROF. MADHU DANDAVATE : Once you read it, you will say that the matter is disposed of. (Interruptions).

MR. SPEAKER: What can I do?

(Interruptions)

SHRI C. M. STEPHEN: Then, at this stage I have got a point of order.

(Interruptions)

MR. SPEAKER: If there is anything this is not ....

(Interruptions)

SHRI C. M. STEPHEN: It is wrong to make any reference to the Vice-President.

PROF MADHU DANDAVATE: Before you make your observation, you allow us to make our submission.

(Interruptions)

MR. SPEAKER: That is not a fact.

PROF. MADHU DANDAVATE: This is the practice. I will give some precedents from the Fifth and Sixth Lok Sabha..

MR. SPEAKER: You come to me again, we shall see,

SHRI C M. STEPHEN: Will you kindly listen to me.

MR. SPEAKER: Why?

SHRI C. M. STEPHEN: Because it is necessary.

PROF MADHU DANDAVATE: Before you give your ruling, kindly listen to me.

MR SPEAKER: I am giving my ruling.

SHRI C. M. STEPHEN: Before that kindly listen me. It is necessary.

MR. SPEAKER: Why?

SHRI C. M. STEPHEN: Anything concerning the Council cannot be brought up on the floor of this House either by an observation here or by a ruling. It is wrong.

MR. SPEAKER: Please sit down. I know my job. I will do what I think fair.

PROF. MADHU DANDAVATE: I will again request you....

MR SPEAKER: If there is anything left, you come to me.

PROF MADHU DANDAVATE: Kindly do not make any observation because they have the weight of ruling. Therefore, please listen to our submission on the sensitive issue.

MR. SPEAKER: No.

PROF MADHU DANDAVATE: It is unprecedented for the last thirty years. Therefore, permit us to make our observations.

MR. SPEAKER: Nothing, nothing I have gone through that completely. This is my ruling.

"I have carefully gone through the proceedings of Rajya Sabha, If the recommendations of the Committee of Privileges of Rajya Sabha and the observations of the Chairman of the other House are read together, it is clear that the Minister was found to have the evidence on the basis of which he had chosen to make the statement in the other House. The matter may be allowed to rest with that and need not be pursued further."

248

Re. Qns of Priv. 247

PROF. MADHU DANDAVATE: That is as far as that House is concerned.....(Interruptions).

MR. SPEAKER: You come to me.

SHRI ATAL BIHARI VAJPAYEE: The Minister has acted on the basis of doubtful evidence. That is what the Chairman has said...(Interruptions)

MR. SPEAKER: No. no.

PROF. MADHU DANDAVATE: After your observations, you assured us...

MR. SPEAKER: You come to me.

PROF. MADHU DANDAVATE: Not in your chamber. It is not a private matter. The observations of the Chairman of the Rajya Sabha are related to the proceedings in the Rajya Sabha, not in the Lok Sabha...(Interruptions)

SHRI C. M. STEPHEN: This must not go on record.

MR. SPEAKER: Nothing is going on record.

(Interruptions) \*

MR. SPEAKER: You can come to me.

SHRI ATAL BIHARI VAJPAYEE: The Privileges committee did not make any recommendation. You have not seen the recommendations of the Privileges Committee. You have made a reference... (Interruptions). The Privileges committee did not consider the matter formally. I have got the proceedings.

PROF. MADHU DANDAVATE: I will not say that you are unfair. Please don't try to be unfair to us.

SHRI ATAL BIHARI VAJPAYEE: The matter was not raised as a privilege matter.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND

HOUSING (SHRI BHISHMA NARAIN SINGH): The proceedings of the Committee of Privilege of the other House connot be discussed here. We cannot discuss it.

SHRI C. M. STEPHEN: Is it going on record?

MR. SPEAKER: It is not going on record.

(Interruptions) \*

MR. SPEAKER: Shri Pranab Mukherji.

12.10 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF MANGANESE ORE (INDIA) LTD. NAGPUR FOR 1979-80 AND A STATEMENT FOR DELAY, REVIEW ON AND ANNUAL REPORT OF STEEL AUTHORITY OF INDIA LTD. New Delhi for 1979-80.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:

- (1) A copy each of the following papers (Hind: and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: -
  - (a) (i) Review by the Government on the working of the Managanese Ore (India) Limited, Nagpur, for the year 1979-80.
  - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2205/81].

(b) (i) Review by the Government on the wroking of the Steel Autho-

<sup>\*</sup>Not recorded.